

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2638

ANSWERED ON:26.08.2013

. FDI PROJECTS

Nirupam Shri Sanjay Brijkishorilal

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the projects have come up as per the agreements made with various States under the sanctioned Foreign Direct Investment (FDI);
- (b) if so, the details thereof along with the reasons for delay, if any, in starting the projects;
- (c) whether the actual FDI inflow is less than the sanctioned FDI during the last three years; and
- (d) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA)

(a) & (b): The union government has no FDI related agreements with the states. Investors are required to comply with the national and state level laws and regulations while investing in the country.

(c) & (d): No targets are sanctioned/ fixed for FDI inflows, as FDI is largely a matter of private business decisions.